

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 53/Chd/Hry/2017**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

In the matter of:

M/s. SRJ Peety Steels Pvt. Ltd. ... Petitioner/Operational Creditor  
Vs.  
M/s. POSCO Engineering and ... Respondent/Corporate Debtor  
Construction India Pvt. Ltd.

Present: Mr. J.S. Bhatia, Advocate for petitioner/Operational Creditor.  
Mr. Vivek Sharma, Advocate for respondent/Corporate Debtor.

Mr. Vivek Sharma, Advocate filed Memo of Appearance for the respondent again but Power of Attorney and resolution of Board of Directors authorising him to appear on behalf of the respondent-company still not filed. Seeks time to file Power of Attorney and the resolution of Board of Directors of the respondent-company. Let the same be filed within three days. The learned counsel appearing for the respondent further submits that respondent may file short reply to dispute the claim of interest. Let the reply/objections, if any be filed at least two days before the next date with copy advance to the counsel opposite.

List the matter on 12.09.2017 for arguments. It is made clear that no request for further adjournment shall be entertained.

*Rdl-*

(Justice R.P.Nagrath)  
(Member (Judicial))

✓ September 04, 2017  
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